

Shri Nanda: That is a different and a much larger question, and if the hon. Member has received the document he would have found that very specific and definite provisions have been made for this purpose, apart from the fact that the whole of the investment in the Plan will lead to increased employment.

Shri Tangamani: May I know whether this Committee will consider the question of those workers thrown out as a result of closures in the textile industry or whether it will consider the question of other industries also?

Shri Nanda: It is not confined to any particular industry.

Shri Kодиyan: There was a proposal to create another fund for assisting particular persons, especially old people who are unable to work and also women and children. May I know whether this Committee will go into that question also?

Shri Nanda: No, Sir.

Dr. Ram Subhag Singh: May I know the number of persons who were affected by the closures of these establishments and the estimated amount of fund which is proposed to be created?

Shri Nanda: The fund initially being considered is Rs. 2 crores. But that is not for all the people who are going to be thrown out as a result of closures; there are special cases of hardship which are going to be taken up through this fund.

Public Participation in the Capital of State Industries

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*513. { **Shri Ram Krishan Gupta:**
Shrimati Ila Palchoudhuri:
Shri Kодиyan:
Sardar Iqbal Singh:
Shri D. C. Sharma:

Will the Minister of Planning be pleased to refer to the reply given to

the Starred Question No. 148 on the 20th February, 1961 and state:

(a) whether the scheme regarding public participation in the capital of State Industries has since been finalised; and

(b) if so, the details thereof?

The Deputy Minister of Planning (Shri S. N. Mishra): (a) No, Sir. Government have since decided that the proposal need not be pursued at present.

(b) Does not arise.

Shri Ram Krishan Gupta: What are the main recommendations of the Mazumdar Committee? May I know whether these have been considered by Government?

Shri S. N. Mishra: The main conclusion of that committee was that this could be tried on a limited experimental basis.

Shri Kодиyan: May I know for what reasons the Government has decided to shelve the proposal?

The Minister of Labour and Employment and Planning (Shri Nanda): Sir, it has been thought that at this stage of development we would rather like to avoid any complications.

Shri Tangamani: Are we to take it that the Government have finally decided not to accept any of the recommendations of the Mazumdar Committee?

Shri Nanda: No, Sir; that does not arise out of this.

Shri Tangamani: The original question was in respect of certain recommendations of Shri Mazumdar where he had stated that in certain public industries invitation may be given to the public for participation. The previous question arose as a result of the report made by Shri Mazumdar.

Mr. Speaker: He has said definitely that at present they are not throwing open the industries for public participation. What is the use of going into other details? Let us go to the next question.

Committee for Sub-Dividing Large Plots in Delhi

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*514. { **Shri Shree Narayan Das:**
 Shri Radha Raman:

Will the Minister of Works, Housing and Supply be pleased to state:

(a) whether the seven member Committee appointed to study a proposal for sub-dividing large plots of land in developed residential areas in Delhi has submitted its report;

(b) if so, the important features of the report;

(c) whether the report has been considered by Government; and

(d) if so, the result thereof?

The Deputy Minister of Works, Housing and Supply (Shri Anil K. Chanda): (a) No, Sir.

(b) to (d). Do not arise.

Shri Shree Narayan Das: What are the terms of reference of this Committee?

Shri Anil K. Chanda: This Committee is to make a survey of the existing built-up areas of Delhi and look into the question of the sub-division of those plots not exceeding 1200 square yards.

Shri Shree Narayan Das: What is the standard area that has been fixed for the land that has to be developed now?

Shri Anil K. Chanda: So far as government lands or lands of any public authority is concerned, it is not to exceed 800 square yards per unit.

Shri C. D. Pande: This question of allotment and refixing the ceiling on land to be allotted for a single house has been hanging fire for years together and the public is getting restive. Will Government consider the suitability of coming to a decision as early as possible?

Shri Anil K. Chanda: No, Sir. I do not think it has been hanging fire for a very long time. It was when the Delhi Rent Control Bill was piloted that the Home Minister gave an assurance to the House that the question of utilisation of lands in Delhi would be examined. A Committee under the Chief Commissioner of Delhi was appointed and they recommended that there might be more intensive use of the existing lands in Delhi. The Government examined that report and asked our Ministry to set up a committee to make a detailed survey of the existing developed plots.

Shri C. D. Pande: Because of this additional issue before this Committee, the question of the Master Plan itself is being held up. The question of the Master Plan has been held up for four or five years now and, therefore, Delhi is not expanding as it should have done.

Shri Anil K. Chanda: No, Sir; this question of sub-division of existing plots does not in any way hinder the progress of the Delhi Master Plan.

Shri S. C. Samanta: May I know the minimum amount of land that will be regarded as a larger plot?

Shri Anil K. Chanda: So far as government lands are concerned, I have said that for a residential unit it should not be above 800 square yards.

Shri Kasliwal: The hon. Deputy Minister said that this committee is going into the question of only those plots which are built up. May I know whether it is not a fact that there